NATIONAL COMPANY LAW TRIBUNAL

<u>NEW DELHI BENCH</u> SPECIAL BENCH (COURT - II)

(IR)-1095(ND)2019

CORAM:

PRESENT: MR. L.N. GUPTA HON'BLE MEMBER(T) DR. DEEPTI MUKESH HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.12.2019.

NAME OF THE COMPANY: Ms. Ritu Tandon V/s. M/s. Rain Automotive India Pvt. Ltd.

UNDER SECTION 9 OF IBC CODE, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present:

Mr. Rainish Kumar Jha, Mr. Rohan Saluia, Mr. Upal,

Mr. Akarsh Kashya, Advocates for the RP

Mr. Aashish Jain Lunia, Mr. R. Soundara Rajan,

Advocates for the Respondent

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CA 1095/C-II/ND/2019 This application is filed by RP against the COC members, namely, Ford Creditor India Pvt Ltd., and BMW India Financial Services India Pvt. Ltd.

Ld. counsel appearing for the Ford Creditor India Pvt. Ltd. states that required contribution for conducting CIRP of their part has already been paid. The same is confirmed by Ld. Counsel for the RP. None appears for the BMW India Financial Service Pvt. Ltd. Notice be issued to BMW India Financial Services Pvt. Ltd.

CA 997/C-II/ND/2019 This application is filed by RP under Section 19(2) of the Insolvency & Bankruptcy Code, 2016, against the Ex-management. Ld. counsel for the RP states that service on Mr. Girrish Bhatia, Ex-Director is complete but neither any reply is filed nor cooperation is received. A bailable warrant was

(Dilshad)

issued on 1st October, 2019 on which report has not come. Issue Non Bailable Warrant on Mr. Girrish Bhatia. The RP is directed to take appropriate steps in respect of the other and past Directors, if required and issue notice and take appropriate, expedient steps. RP is further directed to prepare the list of all the pending applications and file a detailed status report before the next date of hearing.

Order dasti.

Returnable on 18th December, 2019.

(L.N. Gupta)

Member (T)

(Dr. Deepti Mukesh) Member (J)